SBI group, data on fraud cases, in which the staff involvement has been reported by the banks is as under:—

Year	No. of fraud cases	Amount involved (Rs. in crores)
2008	728	266.41
2009	711	411.21
2010	657	400.32

In terms of number of fraud cases there has been a declining trend over past three years, while in terms of amount involved, there has been fluctuating trend.

(c) and (b) On receipt of fraud reports from nationalized banks and SBI group, they are advised to examine staff accountability and complete proceedings against the erring staff within the time limit prescribed by Central Vigilance Commission. RBI has further advised the concerned banks to report the case to CBI/Police/SFIO, examine staff accountability, complete proceedings against the erring staff expeditiously, take steps to recover the amount involved in the fraud, claim insurance wherever applicable and streamline the system as also procedures so that frauds do not recur.

Banks have further been advised by the RBI to scrupulously follow the time limit laid down for conducting investigation and departmental enquiries and to improve their vigilance machinery and procedures and strictly adhere to the time schedule laid down by the CVC. Furthermore, banks are advised to have the position reviewed by their Boards on a quarterly basis and where ever there has been undue deviation from the time frame prescribed by the CVC, the matter should be reported alongwith the reasons therefor to the Central Vigilance Commission under advice to RBI.

Customs duty on purchase of ships

2047. SHRI KANJIBHAI PATEL: Will the Minister of FINANCE be pleased to state:

(a)   whether the Central Government is aware that high customs duty on purchase of ships for ship breaking in comparison to duty on melting scrap is crippling the ship breaking industry; and

(b)   if so, whether Government proposes to reduce customs duty on purchase of ships for ship breaking in the financial year 2011-12 in order to boost production of secondary steel from ship breaking?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir. Representations seeking reduction in customs duty on ships imported for breaking have been received.

(b)   No such proposal is under consideration.

Embossing of new Rupee symbol on currency

notes and coins

2048. DR. VIJAY MALLYA: Will the Minister of FINANCE be pleased to state:

(a)   whether Government will print and emboss the new symbol for Rupee on currency notes and coins that would be released henceforth;

(b)   whether all statutory requisites have been completed in accepting the new Rupee symbol; and

(c)   whether Government proposes to release a commemorative postal stamp of the new Rupee symbol?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The Government has decided to issue new series of coins with new rupee symbol embossed. For currency notes, the Reserve Bank of India has informed that a proposal in this respect will be referred to the Government as per recommendations of its Central Board.

(b)   The symbol for Indian Rupee has been notified in the Gazette of India (July 31 — August 6, 2010).

(c)   No, Sir.

Recognizing Aadhaar number for inclusion in KYC norms

2049. SHRI NAND KUMAR SAI: Will the Minister of FINANCE be pleased to state:

(a)   whether Government has recognized Aadhaar number issued by the Unique Identification Authority of India as on officially valid documents to satisfy the Know Your Customer (KYC) norms for opening bank accounts in the country;

(b)   if so, the details thereof;

(c)   whether a large number of nationalized banks have signed agreement with UIDAI so far;

(d)   if so, the details thereof; and

(e)   the nature of assistance provided by such banks to UIDAI in execution of their assignment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Government of India *vide* notification dated December 16, 2010 has recognized the letter issued by the Unique Identification Authority of India (UIDAI) containing details of name,